

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:1872
ANSWERED ON:05.12.2012
ELEVENTH LOKAYUKTA CONFERENCE
Singh Alias Pappu Singh Shri Uday

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Eleventh Lokayukta Conference was held at New Delhi recently;
- (b) if so, the details of points discussed in the conference;
- (c) whether there is a need to strengthen the institution of the Lokayukta to arrest the corruption; and
- (d) if so, the extent to which the Union Government proposes to give more powers to Lokayuktas?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(SHRI V. NARAYANASAMY)

(a): Yes, Madam. The Delhi Lokayukta organised the 11th All India Lokayuktas Conference, 2012 from 2nd November, 2012 to 4th November, 2012 at Delhi.

(b): As per the information available in this Department, the points for discussion at the above conference were, inter alia, as under:-

- i) Strengthening of Institutions for eradication of corruption, bringing probity, transparency in governance and role of various Stake holders.
- ii) Role of Lokayukta.
- iii) Role of Vigilance and Investigative Agencies.
- iv) Role of RTI mechanism and whistleblowers.
- v) Role of Judiciary & Legal Fraternity.
- vi) Role and significance of Media in building public opinion for Institution of Lokayukta, disciplinary and Vigilance Agencies.
- vii) Eradicating & Containing corruption in public life.
- viii) Rationalizing jurisdiction of Lokayuktas over Public Functionaries and Civil Servants, including the head of the statutory corporation.
- ix) Need for new perspective on corruption.

(c) & (d): To establish the Institution of Lokpal at the Central level and a uniform Institution of Lokayuktas in all the States, the Government has introduced "The Lokpal and Lokayuktas Bill, 2011" on 22.12.2011 in Lok Sabha. The Lokpal and Lokayuktas Bill, 2011 has been passed by Lok Sabha on 27.12.2011 and presently is pending in the Rajya Sabha.